GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO. : 194 (To be answered on the 2nd February 2023)

LAND COMPENSATION FOR AIRPORTS

194. SHRI E.T. MOHAMMED BASHEER

Will the Minister of CIVIL AVIATION लागर विमानन मंत्री

be pleased to state:-

- (a) whether it has come to the notice of the Government that compensation given with regard to airports acquisition are comparatively less than the NHAI projects and if so, the details thereof; and
- (b) whether the Government proposes to reconsider the compensation strategy with regard to takeover of land for development of airport and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री (GEN. (DR) V. K. SINGH (RETD))

(a) & (b): As per the Greenfield Airports (GFA) Policy, 2008, the responsibility of implementation of airport projects including land acquisition rests with the concerned airport developer including the respective State Government (in case the State Government is the project proponent). Therefore, the strategy for compensation in exchange of land rests with the State Government.

In the case of expansion of existing airports of Airports Authority of India (AAI), AAI prepares a feasibility study report and identifies the land requirement and furnishes the details to the respective State Governments for providing the requisite land. Thereafter, the responsibility for acquisition of the land including compensation lies with the respective State Government.
